Monday, 31st July, 1950

सत्यमेव जयते

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

VOLUME V, 1950

(31st July, 1950 to 14th August, 1950)

Second Session

of the

PARLIAMENT OF INDIA

1950

CONTENTS

Volume V—31st July, 1950 to 11th August, 1950

Columns

Monday, 31st July, 1950—

President's Address to Parliament . . . . 1—16

Tuesday, 1st August, 1950—

Business of the House 17

Death of Shri A. B. Lathe 18

Resignations of Dr. John Matthai and Shri Motilal Pandit 18

Leave of absence from the House . . . . 18—19

The President's Assent to Bills 20

Papers laid on the Table—

Documents on Korean Affairs . . . . 20—21

Treaty of friendship between the Government of India and the Imperial Government of Iran . . . . 20—21

Report of the Indian Delegation to the Ninth Session of the United Nations Economic and Social Council . . . . 20—21

Wednesday, 2nd August, 1950—

Death of Mr. Bhaskarrao V. Jadhav . . . . 107—108

Leave of absence from the House 108

Papers laid on the Table—

Delhi Road Transport Authority (Motor Vehicles Insurance Fund) Rules, 1950 108

Report on Fourth Session of Transport and Communications Commission . 108—109

Delhi Road Transport Authority (Members Allowances and Fees) Rules, 1950 109

Railway Accidents (Compensation) Rules, 1950 109

Report of the Indian Delegation to Second Session of International Rice Commission, February, 1950 109

Report on Second meeting of F. A. O. Nutrition Committee for South East Asia 110

Report on Fifth Annual Conference of Food and Agriculture Organisation . 110

Supplementary statement showing the action taken on assurances, promises and undertakings given during November-December Session, 1949 . . 110

Minimum Wages (Amendment) Bill—Introduced . . . . 110—111

Motion on Address by the President—*Concluded* . . . . 111—141, 141—214

Member Sworn 141

Thursday, 3rd August, 1950—

Papers laid on the Table—

Amendments to Federal Public Service Commission (Consultation by the Governor-General) Regulations and Union Public Service Commission (Consultation) Regulations . . . . 215—216

Revised Regulation 54 of General Regulations of the Industrial Finance Corporation of India 216

Central Excises and Salt Notifications 216

Motion *re*: Korean Situation—*not concluded* . . . . 217—290

	Columns
FRIDAY, 4TH AUGUST, 1950—	
Message from the President	291
Cooch-Behar (Assimilation of Laws) Bill—Introduced	291—292
Dentists (Amendment) Bill—Introduced	292
Naval Forces (Miscellaneous Provisions) Bill—Introduced	292—293
Motion *re* : Korean Situation—Adopted	293—390
MONDAY, 7TH AUGUST, 1950—	
Deaths of Shri Akhil Chandra Datta and Shri Gopinath Bardoloi	391—393
Motions for Adjournment—	
Strike by Delhi Tongawalas	393—395
Papers laid on the Table—	
Notifications making certain further amendments to the Indian Aircraft Rules, 1920 and 1937	395—396
Coal Mines Provident Fund and Bonus Schemes (Amendment) Bill—Introduced	396
Ajmer Rural Boards and Municipalities (Amendment) Bill—Introduced	396—397
Allianz Und Stuttgarter Life Insurance Bank (Transfer) Bill—Introduced	397
Contingency Fund of India Bill—Introduced	397
Business of the House	398
Motion *re* : Bengal Situation—*not concluded*	398—482
TUESDAY, 8TH AUGUST, 1950—	
Sugar Crisis Enquiring Authority Bill—Introduced	483
Motion *re* : Bengal Situation—*not concluded*	483—52 528—596
Business of the House	526—528
WEDNESDAY, 9TH AUGUST, 1950—	
Members Sworn	597
Motion *re* : Bengal Situation—*concluded*	597—623
Census (Amendment) Bill—Introduced	623
Salaries of Ministers (Amendment) Bill—Introduced	623
Preventive Detention (Amendment) Bill—Passed	624—639
Demands for Supplementary Grants for 1950-51	639—706
Demand No. 8—Indian Posts and Telegraphs Department (including Working Expenses)	640—665
Demand No. 9—Cabinet	665—704
Demand No. 11—Ministry of Home Affairs	704—705
Demand No. 13—Ministry of Law	705—706
THURSDAY, 10TH AUGUST, 1950—	
Papers laid on the Table—	
Forty Second Annual Report of the Chief Inspector of Explosives in India	707
Business of the House	708—712
Fair Wages Bill—Introduced	712
Motion *re* : Treaty of Friendship with Iran	712—736
Voluntary Surrender of Salaries (Exemption from Taxation) Bill—Passed	737—742
Cantonment Laws (Extension and Amendment) Bill—Passed, as amended	742—765
Naval Forces (Miscellaneous Provisions) Bill—Passed	765—789
Minimum Wages (Amendment) Bill—Passed	789—796
Discussion on Government Housing Factory at Delhi—*concluded*	796—808

Columns

FRIDAY, 11TH AUGUST, 1950—

Papers laid on the Table—

Declarations of Exemption under the Registration of Foreigners Act, 1939 . . 809—810

Annual Report of the Central Electricity Commission for 1948-49 . . 810

Report of the Rural Banking Enquiry Committee . . . . 810—811

The Constitrution (Removal of Difficulties) Order, No. II (Second Amendment) Order . . . . 895—897

Motion re: Report of the Rural Banking Enquiry Committee—Adopted . . 811—812

Influx from Pakistan (Control) Amendment Bill—Introduced 812

Ajmer Tenancy and Land Records (Amendment) Bill—Introduced. . . 812—813

Salaries of Ministers (Amendment) Bill—Passed . . . . 813—839

Census (Amendment) Bill—Passed . . . . 840—841

Dentists (Amendment) Bill—Passed . . . . 841—871

Contingency Fund of India Bill—Passed . . . . 871—891

Demand for Supplementary Grant for 1950-51 892

Demand No. 19-A.—Transfer to the Contingency Fund of India . . . 892

Financial Laws (Amendment) Bill—Motion to consider—*not concluded* . . 892—895

Closing of Post Offices on Sundays . . . . 898—910

SATURDAY, 12TH AUGUST, 1950—

Appropriation (No. 3) Bill—Introduced 911

Essential Supplies (Temporary Powers) Amendment Bill—Introduced . . 911—913

Delhi Premises (Requisition and Eviction) Amendment Bill—Introduced. . 913

Resolution re: making of laws by Parliament with respect to certain matters in State List for one year—Adopted . . . . 913—995

Finance Laws (Amendment) Bill—Passed as amended . . . . . . 995—1008

MONDAY, 14TH AUGUST, 1950—

Motion for Adjournment re: Toofan Express Accident. . . . . . 1009—1012, 1112—1123

Business of the House 1012

Paper laid on the Table—

Report of the Indian Delegation to the Fourth Session of the General Assembly of the United Nations, 1949 1013

Essential Supplies (Temporary Powers) Amendment Bill—Passed, as amended 1013—1112

Influx from Pakistan (Control) Amendment Bill—Passed . . . . . 1123—1127

Appropriation (No. 3) Bill—Passed . . . . 1127—1128

PARLIAMENT OF INDIA

ALPHABETICAL LIST OF MEMBERS

A

Abdullah Sheikh Mohammad (Jammu and Kashmir).

Abul Hasan Syed Ali, Shri (Hyderabad).

Achint Ram, Lala. (Punjab).

Ahammedunni, Shri V. C. (Travancore-Cochin).

Aiyar, Shri Alladi Krishnaswami (Madras).

Alagesan, Shri O. V. (Madras).

Alexander, Shri N. (Travancore-Cochin).

Alva, Shri Joachim (Bombay).

Ambedkar, The Hon'ble Dr. B. R. (Bombay).

Amrit Kaur, The Hon'ble Rajkumari (Madhya Pradesh).

Ansari, Shri Md. Ibrahim (Bihar).

Anthony, Shri Frank (Madhya Pradesh).

Arya, Shri B. S. (Uttar Pradesh).

Asawa, Shri Gokul Lal (Rajasthan).

Awadesh Pratap Singh, Captain (Bihar).

Ayyangar, Shri M. Ananthasayanam (Madras).

Ayyangar, The Hon'ble Shri N. Gopalaswami (Madras).

Azad, The Hon'ble Maulana Abul Kalam (Uttar Pradesh)

B

Baigra, Shri Moti Ram (Jammu and Kashmir).

Baldev Singh, The Hon'ble Sardar (Punjab).

B—contd.

Balmiki, Shri Kanhaiya Lal (Uttar Pradesh).

Barman, Shri Upendranath (West Bengal).

Beg, Mirza, M. A. (Jammu and Kashmir).

Beni Singh, Shri (Uttar Pradesh).

Bhagat, Shri Bali Ram (Bihar).

Bhagwant Roy, Kaka (P.E.P.S.U.).

Bhanu Pratap Singh, Thakur (Madhya Pradesh.)

Bharathi, Shri L. Krishnaswami (Madras).

Bhargava, Pandit Mukut Bihari Lal (Ajmer).

Bhargava, Pandit Thakur Das (Punjab).

Bhatkar, Shri Lakshman Shrawan (Madhya Pradesh).

Bhatt, Shri Gokulbhai Daulatram (Bombay).

Bhattacharya, Professor K. K. (Uttar Pradesh).

Bhopinder Singh Man, Sardar (Punjab).

Birua, Shri P. C. (Bihar).

Biyani, Shri Brijlal (Madhya Pradesh).

Borooah, Shri Dev Kanta (Assam).

Brajeshwar Prasad, Shri (Bihar).

Buragohain, Shri S. N. (Assam).

C

Chaliha, Srijut Kuladhar (Assam).

Chandrika Ram, Shri (Bihar).

Channiah, Shri T. (Mysore).

C—contd.

Chattopadhyay, Shri Mihir Lal (West Bengal).

Chaudhri, Shrimati Kamala (Uttar Pradesh).

Chaudhuri, Srijut Rohini Kumar (Assam).

Chettiar, Shri T. A. Ramalingam (Madras).

D

Dalel Singh, Lt. Col. Kanwar (Rajasthan).

Das, Dr. Mono Mohon (West Bengal).

Das, Shri B. (Orissa).

Das, Shri Basanta Kumar (West Bengal).

Das, Shri Biswanath (Orissa).

Das, Shri Jagannath (Orissa).

Das, Shri Nandkishore (Orissa).

Das, Shri Ram Dhani (Bihar).

Das, Shri Sarangdhar (Orissa).

Das, Shri S. N. (Bihar).

Deo, Shri Shankarrao (Bombay).

Deogirikar, Shri T. R. (Bombay).

Desai, Durbar Gopaldas A. (Bombay).

Desai, Shri Kanayalal Nanabhai (Bombay).

Desai, Shri Khandubhai K. (Bombay).

Deshpande, Shri Purushottam Yeshwant (Madhya Pradesh).

Deshmukh, Dr. Panjabrao Shamrao (Madhya Pradesh).

Deshmukh, The Hon'ble Shri Chintaman Dwarkanath (Punjab).

Dharam Prakash, Dr. (Uttar Pradesh).

Dholakia, Shri Gulabshanker Amritlal (Kutch).

Diwakar, The Hon'ble Shri R. R. (Bombay).

Dixit, Shrimati Kalawati (Madhya Pradesh).

D'Souza, Rev. Jarome (Madras).

D—contd.

Durgabai, Shrimati G. (Madras).

Dwivedi, Shri M. L. (Vindhya Pradesh).

F

Faiznur Ali, Moulvi (Assam).

G

Gadgil, The Hon'ble Shri N. V. (Bombay).

Galib, Shri Shaik (Madras).

Ganamukhi, Shri Annarao (Hyderabad).

Gandhi, Shri Feroz (Uttar Pradesh).

Gautam, Shri Mohanlal (Uttar Pradesh).

Ghose, Shri Surendra Mohan (West Bengal).

Ghuznavi, Shri Abdul Halim (West Bengal).

Goenka, Shri Ramnath (Madras).

Gopinath Singh, Babu (Uttar Pradesh).

Govind Das, Seth (Madhya Pradesh).

Gowda, Shri G. A. Thimmappa (Mysore).

Guha, Shri Arun Chandra (West Bengal).

Guha, Shri Girija Sankar (Manipur and Tripura).

Gupta, Shri Deshbandhu (Delhi).

Gupta, Shri Manik Lal (Hyderabad).

Gupta, Shri V. J. (Madras).

Gurung, Shri Ari Bahadur (West Bengal).

H

Hanumanthaiya, Shri K. (Mysore).

Hasan, Shri M. A. (Madhya Pradesh).

Hathi, Shri Jai Sukh Lal (Saurashtra).

Hazarika, Shri J. N. (Assam).

Hazarika, Shri Mahendra (Assam).

H—contd.

Heda, Shri H. C. (Hyderabad).

Hifzur Rahman, Shri Muhammad (Uttar Pradesh).

Himatsinhji, Major General (West Bengal).

Hiray, Shri Bhaurao Sakharam (Bombay).

Hukam Singh, Sardar (Punjab).

Husain, Mr. T. (Bihar).

Hussain Imam, Shri (Bihar).

Hyder Husein, Chaudhri (Uttar Pradesh).

I

Inait Ullah, Khwaja (Bihar).

Indra Vidyavachaspati, Shri (Uttar Pradesh).

Ismail Khan, Shri Muhammad (Uttar Pradesh).

Iyyunni, Shri C. R. (Travancore-Cochin).

J

Jagjivan Ram, The Hon'ble Shri (Bihar).

Jain, The Hon'ble Shri Ajit Prasad (Uttar Pradesh).

Jain, Shri Nemi Saran (Uttar Pradesh).

Jaipal Singh, Shri (Bihar).

Jajoo, Shri Sita Ram S. (Madhya Bharat).

Jajware, Shri Ramraj (Bihar).

Jangde, Shri R. L. (Madhya Pradesh).

Jaswant Singh, Kanwar (Rajasthan).

Jedhe, Shri Keshavrao Marutirao (Bombay).

Jhunjhunwala, Shri Banarsi Prasad (Bihar).

Jnani Ram, Shri (Bihar).

Jogendra Singh, Sardar (Uttar Pradesh).

Joseph, Shri Appikatla (Madras).

K

Kaliyannan, Shri T. M. (Madras).

Kamath, Shri Hari Vishnu (Madhya Pradesh).

Kameshwara Singh of Dharbhanga, Shri (Bihar).

Kanaka Sabai, Shri R. (Madras).

Kannamwar, Shri M. S. (Madhya Pradesh).

Kapoor, Shri Jaspat Roy (Uttar Pradesh).

Karmarkar, Shri Dattatraya Parashuram (Bombay).

Kazmi, Syed Mohammad Ahmad (Uttar Pradesh).

Keskar, Dr. B. V. (Uttar Pradesh)

Khaparde, Shri P. S. (Madhya Pradesh).

Khurshed Lal, Shri (Uttar Pradesh).

Kidwai, The Hon'ble Shri Rafi Ahmed (Uttar Pradesh).

Kripalani, Acharya J. B. (Uttar Pradesh).

Kripalani, Shrimati Sucheta (Uttar Pradesh).

Krishnamachari, Shri T. T. (Madras).

Krishnanand Rai, Shri (Uttar Pradesh).

Krishna Singh, Thakur (Uttar Pradesh).

Kumbhar, Shri Ratnappa (Bombay).

Kunhiraman, Shri P. (Madras).

Kunzru, Pandit Hirday Nath (Uttar Pradesh).

L

Lakshmanan, Shri P. K. (Travancore-Cochin).

Lalsingh, Thakur (Bhopal).

M

Mahammed Haneef, Moulavi (Orissa).

Mahata, Shri Kshudiram (Bihar).

M—contd.

Mahtha Shri Sri Narayan (Bihar).

Maitra, Pandit Lakshmi Kanta (West Bengal).

Majumdar, Shri Suresh Chandra (West Bengal).

Malaviya, Pandit Govind (Uttar Pradesh).

Malviya, Shri R. L. (Madhya Pradesh).

Mallayya, Shri U. Srinivasa (Madras).

Masani, Shri M. R. (Bombay).

Massey, Shri R. A. (West Bengal).

Masuodi, Maulana Mohammad Saeed (Jammu and Kashmir).

Mavalankar, The Hon'ble Shri G. V. (Bombay).

Meeran, Shri S. K. Ahmad (Madras).

Mehta, Shri Balwant Sinha (Rajasthan).

Menon, Shri A. K. (Madras).

Menon, Shri K. A. Damodara (Travancore-Cochin).

Mirza, Shri Bakar Ali (Hyderabad).

Mishra, Shri Jagannath (Orissa).

Mishra, Shri Mathura Prasad (Bihar).

Mishra, Shri S. N. (Bihar).

Mishra, Shri Yudhisthir (Orissa).

Misra, Shri Sarju Prasad (Uttar Pradesh).

Mohiuddin, Saikh (Bihar).

Mookerjee, Dr. H. C. (West Bengal).

Mookerjee, Dr. Syama Prasad (West Bengal).

Moulvi, Shri F. Moidu (Madras).

Mudgal, Shri Hucheshwar Gurusidha (Bombay).

Mukhtiar Singh, Chowdhry (Uttar Pradesh).

Munavalli, Shri B. N. (Bombay).

Munshi, The Hon'ble Shri K. M. (West Bengal).

M—contd.

Munshi, Shri Pranlal Thakorlal (Bombay).

Musafir, Giani Gurmukh Singh (Punjab).

N

Naicker, Shri P. M. Audikesavaly (Madras).

Naidu, Kumari Padmaja (Hyderabad).

Naidu, Shri G. R. Ethirajulu (Mysore).

Naidu, Shri S. R. (Madras).

Naik, Shri Shridhar Vaman (Hyderabad).

Naik, Shri Maheswar (Orissa).

Nand lal, Master (Punjab).

Narayana Deo, Shri Krishna Chandra Gajapati (Orissa).

Nathwani, Shri Narendra P. (Saurashtra).

Nausherali, Syed (West Bengal).

Naziruddin Ahmad, Shri (West Bengal).

Nehru, Srimati Uma (Uttar Pradesh).

Nehru, The Hon'ble Shri Jawaharlal (Uttar Pradesh).

Neogy, Shri K. C. (West Bengal).

Nijalingappa, Shri S. (Bombay).

Nurie, Shri M. Y. (Bombay).

O

Obaidullah, Shri V. M. (Madras).

Oraon, Shri Theble (Bihar).

P

Pani, Shri Bijoy Kumar (Orissa).

Pannalal Bansilal, Shri (Hyderabad).

Pant, Shri Devi Datt (Uttar Pradesh).

Parmar, Dr. Y. S. (Himachal Pradesh).

Patel, The Hon'ble Sardar Vallabhbhai J. (Bombay).

Patil, Shri S. K. (Bombay).

P—contd.

Pillay, Shri S. Sivan (Travancore-Cochin).

Pillai, Shri V. Nadimuthu (Madras).

Poonacha, Shri C. M. (Coorg).

Potai, Shri Ramprasad (Madhya Pradesh).

Prabhu Dayal Himatsingka, Shri (West Bengal).

R

Raiji, Shrimati Jayashri (Bombay).

Raj Bahadur, Shri (Rajasthan).

Raj Kanwar, Lala (Orissa).

Ramachar, Shri G. (Hyderabad).

Ramaiah, Shri V. (Madras).

Ramaswamy, Shri Arigay (Hyderabad).

Ramaswamy, Shri Puli (Hyderabad).

Ramiah, Shri P. Kodanda (Madras).

Ramnarayan Singh, Babu (Bihar).

Ram Subhag Singh, Dr. (Bihar).

Ranbir Singh, Chaudhari (Punjab).

Ranga, Professor N. G. (Madras).

Ranjit Singh, Sardar (P.E.P.S.U.)

Rao, Shri B. Shiva (Madras).

Rao, Shri Jamulapur Kesava (Hyderabad).

Rao, Shri M. Thirumala (Madras).

Rao, Shri M. V. Rama (Mysore).

Rao, Shri V. C. Kesava (Madras).

Rasoolkhan Pathan, Shri (Bombay).

Rathnaswamy, Shri A. M. (Madras).

Rau, Shri N. Madhava (Orissa).

Raut, Shri Bhola (Bihar).

Ray, Shrimati Renuka (West Bengal).

Reddi, Shri P. Basi (Madras).

Reddi, Shri Pidathala Ranga (Madras).

Reddy, Dr. M. Channa (Hyderabad).

R—contd.

Reddy, Shri Konda Venkat Ranga (Hyderabad).

Reddy, Shri V. Kodamdarama (Madras).

Rudrappa, Shri H. S. (Mysore).

S

Sadiq Ali, Shri (Uttar Pradesh).

Sahaya, Shri Syamnandan (Bihar).

Saksena, Professor Shibban Lal (Uttar Pradesh).

Saksena, Shri Mohan Lal (Uttar Pradesh).

Samanta, Shri Satis Chandra (West Bengal).

Sanjivayya, Shri D. (Madras).

Santhanam, The Hon'ble Shri K. (Madras).

Sardar Singhji of Khetri, Shri (Rajasthan).

Sarwate, Shri V. S. (Madhya Bharat).

Satyanarayana, Shri M. (Madras).

Satish Chandra, Shri (Uttar Pradesh).

Sen, Dr. P. K. (Bihar).

Sen, Shri Phani Gopal (Bihar).

Seth, Shri Damoder Swarup (Uttar Pradesh)

Shah, Prof. K. T. (Bihar).

Shah, Shri Chimanlal Chakubhai (Saurashtra).

Shah, Shri Manilal Chaturbhai (Bombay).

Shankaraiya, Shri M. (Mysore).

Sharma, Pandit Balkrishna (Uttar Pradesh).

Sharma, Pt. Krishna Chandra (Uttar Pradesh)

Sharma, Shri K. C. (Uttar Pradesh).

Shastri, Shri Harihar Nath (Uttar Pradesh).

Shiv Charan Lal, Pandit (Uttar Pradesh).

Shukla, Shri Ambika Charan (Madhya Pradesh).

S—contd.

Shukla, Shri Shambhu Nath (Vindhya Pradesh).
Sidhva, Shri R. K. (Madhya Pradesh).
Singh, Dr. R. U. (Uttar Pradesh).
Singhania, Shri Padampat (Uttar Pradesh).
Sinha, Shri Awadheshwar Prasad (Bihar).
Sinha, Shri Braja Kishore Prasad (Bihar).
Sinha, Shri Kailash Pati (Bihar).
Sinha, Shri Mahamaya Prasad (Bihar).
Sinha, Shri Satyendra Narayan (Bihar).
Sinha, The Hon'ble Shri Satyanarayan (Bihar).
Sitaramayya, Dr. B. Pattabhi (Madras).
Siva, Dr. M. V. Gangadhara (Madras).
Sivaprakasam, Shri V. S. (Madras).
Snatak, Shri Nar Deo (Uttar Pradesh).
Sochet Singh, Sardar (P.E.P.S.U.)
Sohan Lal, Shri (Uttar Pradesh).
Sonavane, Shri T. H. (Bombay).
Sondhi, Shri B. L. (Punjab).
Sri Prakasa, The Hon'ble Shri (Uttar Pradesh).
Srivastava, Dr. J. P. (Uttar Pradesh).
Subbiah, Shri J. H. (Hyderabad).
Subramaniam, Dr. V. (Madras).
Subramaniam, Shri C. (Madras).
Subramanian, Shri R. (Madras).
Sunder Lal!, Shri (Uttar Pradesh).
Swaminadhan, Shrimati Ammu (Madras).

T

Tek Chand, Dr. Bakshi (Punjab).
Tewari, Shri Ram Sahai (Vindhya Pradesh).

T—contd.

Thakkar, Shri Amritlal Vithaldas (Saurashtra).
Tiwari, Shri B. L. (Madhya Pradesh).
Tribhuan Narayan Singh, Shri (Uttar Pradesh).
Tripathi, Shri H. V. (Uttar Pradesh).
Tripathi, Shri Kishorimohan (Madhya Pradesh).
Tyagi, Shri Mahavir (Uttar Pradesh).

U

Upadhyay, Pandit Munishwardatt (Uttar Pradesh).
Upadhyaya, Shri Ram Chandra (Rajasthan).

V

Vaidya, Shri Kashinathrao (Hyderabad).
Vaidya, Shri Vinayak Rao Balashankar (Bombay).
Varma, Shri B. B. (Bihar).
Varma, Shri Manikylal (Rajasthan).
Veerabahu, Shri M. C. (Madras).
Velayudhan, Shri B. (Travancore-Cochin).
Velayudhan, Shrimati Dakshyani (Madras).
Venkataraman, Shri R. (Madras).
Vyas, Shri Jainarain (Rajasthan).

W

Wajed Ali, Maulvi (Assam).

Y

Yadav, Shri Lakshmi Shankar (Uttar Pradesh).
Yashwant Rai, Prof. (Punjab).

Z

Zaidi, Colonel B. H. (Uttar Pradesh).
Zakir Husain, Dr. (Uttar Pradesh).

PARLIAMENT OF INDIA

The Speaker

The Honourable Shri G. V. Mavalankar.

The Deputy-Speaker

Shri M. Ananthasayanam Ayyangar.

Panel of Chairmen

Pandit Thakur Das Bhargava.
Shri M. Thirumala Rao.
Shri Dattatraya Parashuram Karmarkar.
Shri Prabhu Dayal Himatsingka.

Secretary

Shri M. N. Kaul, Barrister-at-Law.

Assistants of the Secretary

Shri A. J. M. Atkinson.
Shri N. C. Nandi.
Shri D. N. Majumdar.
Shri C. V. Narayana Rao.

GOVERNMENT OF INDIA

Members of the Cabinet

Prime Minister and Minister of External Affairs—The Honourable Shri Jawaharlal Nehru.

Deputy Prime Minister and Minister of Home Affairs and the States—The Honourable Sardar Vallabhbhai Patel.

Minister Without Portfolio—The Honourable Shri C. Rajagopalachari.

Minister of Education—The Honourable Maulana Abul Kalam Azad.

Minister of Defence—The Honourable Sardar Baldev Singh.

Minister of Labour—The Honourable Shri Jagjivan Ram.

Minister of Communications—The Honourable Shri Rafi Ahmad Kidwai.

Minister of Health—The Honourable Rajkumari Amrit Kaur.

Minister of Law—The Honourable Dr. B. R. Ambedkar.

Minister of Works, Mines and Power—The Honourable Shri N. V. Gadgil.

Minister of Transport and Railways—The Honourable Shri N. Gopalaswami Ayyangar.

Minister of Industry and Supply—The Honourable Shri Hare Krushna Mahtab.

Minister of Food and Agriculture—The Honourable Shri K. M. Munshi.

Minister of Commerce—The Honourable Shri Sri Prakasa.

Minister of Finance—The Honourable Shri Chintaman Dwarkanath Deshmukh.

Ministers not in the Cabinet.

Minister for the purposes of agreement between the Prime Ministers of India and Pakistan signed on the 8th April, 1950—The Honourable Shri C. C. Biswas.

Minister of State for Transport and Railways—The Honourable Shri K. Santhanam.

Minister of State for Information and Broadcasting—The Honourable Shri R. R. Diwakar.

Minister of State for Parliamentary Affairs—The Honourable Shri Satyanarayan Sinha.

Minister of State for Rehabilitation—The Honourable Shri Ajit Prasad Jain.

Deputy Minister of Communications—Shri Khurshed Lal.

Deputy Minister of External Affairs—Dr. B. V. Keskar.

THE

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers.)

OFFICIAL REPORT

VOL. V **No. 1**

First day of the Second Session of Parliament of India.

PARLIAMENT OF INDIA

Monday, 31st July 1950

[THE PRESIDENT (Dr. Rajendra Prasad), *having arrived in procession with Mr. Speaker, took his seat on the Dais at a Quarter to Eleven of the Clock.*]

PRESIDENT'S ADDRESS TO PARLIAMENT

राष्ट्रपति : संसद् के सदस्यो, संसद् की पिछली बैठक में जो वक्त हम ने मुकर्रर किया था उसके पहले ही आज संसद् मिल रही है इसका कारण यह है कि दुनिया के सामने एक बड़ा संकट आगया है। आज फिर लड़ाई की घनघोर घटा दुनिया पर छाने लग गयी है और यद्यपि आज लड़ाई सीमित क्षेत्र में हो रही है फिर भी उसके फैल जाने का डर संसार को जकड़े हुए है।

संसद् के पिछले सत्र के बाद, संविधान में दी हुई कार्यप्रणाली के अनुसार हमारी सरकार का नया संगठन किया गया है। ५ मई, १९५० को हमारे प्रधान मंत्री पं० जवाहरलाल नेहरू ने अपने पद से त्यागपत्र दे दिया ताकि हम नये संविधान के अनुसार मंत्रिपरिषद् के नियुक्त करने की कारंवाई करें। हमने उनका त्यागपत्र मंजूर किया और उनको प्रधानमंत्री होने की जवाबदेही लेने को और दूसरे मंत्रियों की नियुक्ति के सम्बन्ध में हमें सलाह देने को कहा। उन्होंने इसे मंजूर किया। उनकी सलाह से अनुच्छेद ७५ के अनुसार हमने मंत्रिपरिषद् नियुक्त की है जो हमारे कृत्यों के संपादन में सलाह देगी और इस संसद् के सामने भारत के सुशासन के लिये जवाबदेह होगी। इन मंत्रियों में से अधिक ऐसे हैं जो पहले वाली मंत्रिपरिषद् के सदस्य थे।

हमारी सरकार कोरिया के इस झगड़े से बहुत चिन्तित हो उठी है। सुरक्षा परिषद् के इस विषय सम्बन्धी पहले दो प्रस्तावों का भारत ने समर्थन किया उसका कारण यही था कि सीमा की घटनाओं को छोड़ भी दिया जाय तो जिस तैयारी के साथ और जिस पैमाने पर उत्तर कोरिया ने दक्षिण कोरिया पर धावा किया उस से उस के आक्रमण करने का इरादा साबित हो जाता है। उसके बाद की घटनाएं इस बात की पुष्टि करती हैं। भारत की यह नीति रही है कि किसी प्रकार के आक्रमण के सामने सर न झुकाया जाय क्योंकि आक्रमण के सामने दुनिया के किसी एक भाग में सर झुकाना दूसरे भागों में ज्यादती और जबर्दस्ती को निमन्त्रण देना होगा और इस प्रकार दुनिया की शान्ति और स्वतंत्रता संकट में

[राष्ट्रपति]

पड़ जायगी। भारत ने सुरक्षा परिषद के कोरिया सम्बन्धी पहले दो प्रस्तावों का समर्थन करने के साथ ही यह साफ कर दिया था कि दुनिया की शान्ति स्थिर रखने के हेतु और अपने ध्येय और आदर्शों को सामने रखकर भारत ने जो अपनी स्वतंत्र नीति बना ली है उसको वह बर्तता रहेगा।

हमारी सरकार इस प्रकार के झगड़े के जारी रहने और फैलने से दुनिया की शान्ति को जो खतरा है उसे महसूस करती है। इसीलिये हमारे प्रधान मन्त्री ने प्रीमियर स्टालिन और युनाइटेड स्टेट्स के सेक्रेटरी आफ स्टेट मिस्टर डीन एचीसन से निवेदन किया कि वे अपने दोनों महान् देशों की शक्ति और अधिकार को इस लड़ाई को कोरिया तक सीमित रखने में लगावें और संयुक्त-राष्ट्र की सुरक्षा परिषद् में चीनी गणतंत्र के प्रवेश के सम्बन्ध में जो उलझन पैदा हो गई है उसे दूर किया जाय ताकि वर्तमान अन्तर्राष्ट्रीय खींच तान कम हो जाय और कोरिया के मामले को सुरक्षा परिषद् में वार्तालाप द्वारा सुलझाने का रास्ता साफ हो जाय। इस सुझाव का यह मतलब नहीं था कि आक्रमण नजरअंदाज किया जाये अथवा संयुक्त राष्ट्र की सत्ता को कमजोर किया जाय। इसका उद्देश्य तो यही था कि उस संस्था की शक्ति और नैतिक बल पहले से अधिक दृढ़ किया जाय और संकटमय स्थिति के जल्द समाप्त करने की सुविधा हो जाय। यदि यह सब को स्वीकार होता तो हमारी सरकार संयुक्त राष्ट्र द्वारा और उसके उन दो प्रस्तावों के आधार पर, जिन का हमने समर्थन किया है, झगड़े का निपटारा कराने में क्रियात्मक सहयोग देती।

मेरी यह उत्कट कामना है कि कोरिया की लड़ाई जल्द खतम हो जाय और संसार के सभी शान्तिप्रिय देशों के अनवरत प्रयत्न से फिर विश्व शान्ति स्थापित हो जाय। मनुष्यमात्र के लिये शान्ति अत्यन्त आवश्यक है और शान्ति द्वारा ही मानव समाज बच सकता है।

हमारे प्रधान मन्त्री ने हाल में ही इन्डोनेशिया के संयुक्त-राज्य, मलाया और बर्मा संघ की यात्रा की। उनकी इस यात्रा से हमारे देश और दक्षिण पूर्व के देशों के बीच जो गहरी मैत्री का सम्बन्ध रहा है वह और भी दृढ़ हो गया है। कोरिया की लड़ाई के कारण यह पहले से और अधिक आवश्यक हो गया है कि एशिया के स्वतंत्र देश शान्ति कायम रखने के लिये और अपनी स्वतंत्रता सुरक्षित रखने के लिये अधिक सहयोग से काम करें। मुझे इस बात से प्रसन्नता है कि इन्डोनेशिया के लोग अपनी नव अर्जित स्वतंत्रता की नीव को दृढ़ बना रहे हैं और बर्मा बहुत मुसीबत और कष्ट झेलने के बाद अपनी कठिनाइयों पर काबू पा रहा है।

हाल में पाकिस्तान के प्रधान मन्त्री दिल्ली में हमारे अतिथि होकर आये थे। हमारे प्रधान मन्त्री ने उनसे तथा संयुक्त राष्ट्र के प्रतिनिधि सर ओवेन डिक्सन के साथ कश्मीर के प्रश्न पर बातें कीं। बातें पांच दिनों तक चलती रहीं। इस वार्त्तालाप से दोनों पक्षों को उन सिद्धान्तों के बारे में जिनके आधार पर कश्मीर के लोगों की इच्छा जानने के लिये प्रबन्ध किया जाना चाहिये और उन सिद्धान्तों के कार्यान्वित करने में जो अमली दिक्कतें आती हैं उन सब पर पूरा विचार करने का अवसर मिला। यह स्वाभाविक था कि इस तरह का विचार करते समय अन्य दृष्टिकोण भी सामने आयें। उन पर भी विचार किया जा रहा है और यह ख्याल है कि दोनों प्रधान मन्त्री संयुक्त राष्ट्र संघ के प्रतिनिधि के साथ कराची में मिलें और कश्मीर के मसले को स्थायी रूप

से शान्ति और इनसाफ़ के साथ हल करने का जो रास्ता ढूंढ रहे थे उसको जारी रखें।

इसके पूर्व दोनों प्रधान मन्त्री अप्रैल के महीने में दिल्ली में मिले थे और एक समझौता हुआ था जिससे संकटपूर्ण स्थिति सम्भली थी और अल्पसंख्यक लोगों को कुछ राहत पहुंची थी। इस समझौते ने स्थिति में खासा सुधार किया है और मैत्री का वातावरण पैदा कर दिया है। पर तो भी बहुतेरी कठिनाइयां बाकी रह गयी हैं और बहुतेरे लोगों का घरबार छोड़कर भागना जारी है। हाल की मुलाकात में दोनों प्रधान मन्त्रियों ने समझौते के अमलदरामद पर विचार किया ताकि जो कठिनाइयां आ गई हैं और जिनके कारण साधारण स्थिति लाई न जा सकी और अल्पसंख्यकों में भरोसा पैदा न किया जा सका उनको दूर किया जा सके। हमारी सरकार इस बात को पूरी तरह महसूस करती है कि स्थिति में सुधार आवश्यक है और उन बहुतेरे लोगों की हालत सुधरनी चाहिये जो घटनाओं से मजबूर होकर अपना घरबार छोड़कर भागने के लिये बाध्य हुए हैं। भारत और पाकिस्तान के केन्द्रीय मन्त्री जिन पर पिछले अप्रैल के समझौते को कार्यान्वित करने का भार है हमारे प्रधान मन्त्री से मिलेंगे और बातें करेंगे और उसके बाद पाकिस्तान के प्रधान मन्त्री के साथ मिलकर बातें करेंगे। पूर्वी और पश्चिमी बंगाल के अल्पसंख्यक कमीशन के प्रधानों को भी दिल्ली और कराची में आमन्त्रित किया गया है कि वह सरकार के दोनों प्रधान मन्त्रियों से मिलें।

एक दूसरा प्रश्न जिसका प्रभाव भारत और पाकिस्तान दोनों पर बहुत पड़ा है वह शरणार्थियों की सम्पत्ति का है अब तक इस बारे में जो बातचीत हुई है उसकी प्रगति बहुत धीमी रही है लेकिन हाल की बातचीत से मालूम होता है कि दोनों सरकार इस प्रश्न को जल्द सुलझाने की इच्छा रखती हैं।

माननीय सदस्यगण को याद होगा कि पिछले फरवरी महीने में भारत और पाकिस्तान की सरकारों का दक्षिणी अफ्रीकी संघ के साथ एक समझौता हुआ था कि इसी वर्ष बाद की किसी तारीख पर दक्षिणी अफ्रीका में भारतीयों के प्रश्न पर बातचीत करने के लिये एक सम्मेलन किया जाय। इस समझौते में यह एक मानी हुई बात थी कि जो प्रारम्भिक सम्मेलन फरवरी में हुआ था और जो विशेष सम्मेलन पीछे होने वाला था उन दोनों के बीच के समय में कोई ऐसी कार्रवाई न की जाय जो मैत्रीपूर्ण समझौते के वायुमंडल को दूषित करे। दुर्भाग्यवश यह आशा पूरी नहीं हुई। वर्तमान जुल्मी कानून जो दक्षिणी अफ्रीका में भारतीयों पर लागू है कड़ाई के साथ बरता जाने लगा है और ग्रुप एरियाज कानून ने जो अभी मंजूर हुआ है संघ सरकार की पृथक्करण की नीति को और भी दृढ़ किया है और उसके क्षेत्र को बढ़ा दिया है। भारत सरकार इस नीति का विरोध प्रायः ७० वर्षों से जोरों के साथ हमेशा से करती आयी है। इसलिये हमारी सरकार ने यह निश्चय किया है कि उस सम्मेलन में शरीक होने से कोई लाभ न होगा जिसे दक्षिण अफ्रीका के संघराज्य ने शुरू जाड़ों में करने का प्रस्ताव किया था। हमारी सरकार समझती है कि इस विषय को संयुक्त राष्ट्र के सामने फिर उठाया जाना चाहिये और उस संस्था की साधारण सभा के कार्यक्रम में जो न्यूयार्क में सितम्बर में होने वाली है इसे शरीक करने के लिये अनुरोध किया गया है।

माननीय सदस्यगण जानते हैं कि देश की आर्थिक स्थिति हमारी सरकार के लिये सर्वदा चिन्ता का विषय रही है। एक

[राष्ट्रपति]

प्लैनिंग कमीशन इसलिये कायम किया गया है कि वह ऐसी योजना तैयार करे जिसके द्वारा देश के सभी उत्पादक साधनों का संतुलित व्यवहार और विकास हो जिसमें अधिक से अधिक सामाजिक और आर्थिक प्रगति हो सके। वह कमीशन योग्यता और उत्साह के साथ उस काम में लगा हुआ है। हमारी आर्थिक स्थिति की जटिलता इस समय के अन्तर्राष्ट्रीय उलझनों और संकटों के कारण और भी बढ़ गई है। विश्व शान्ति पर जो नया खतरा आ गया है और जिसका प्रभाव प्रत्येक देश पर पड़ा है वह हमारी आर्थिक स्थिति के लिये भी बहुत गम्भीर असर रखता है। यह आवश्यक हो गया है कि हम बराबर होशियार और चौकन्ने रहें और चीजों के दामों को न बढ़ने देने के प्रयत्न में लगे रहें। सरकार के सभी विभागों में अधिक से अधिक किफ़ायत बरतनी चाहिये और जन साधारण को भी खर्च करने में संयम बरतना चाहिये।

हमारी सरकार खाद्य सम्बन्धी विषयों पर सबसे ज्यादा ध्यान देती है। सारे देश की स्थिति पर विचार करने से मालूम होता है कि स्थिति में सुधार हुआ है। रबी वाले क्षेत्रों में पहले से बहुत अधिक गेहूं सरकार को मिला है। यह गेहूं और जो विदेशों से आयगा जिसके लिये प्रबन्ध हो चुका है उन दोनों को मिलाकर हमारे हाथों में काफ़ी गेहूं होगा। पर चावल की प्राप्ति कई इलाकों में संतोषजनक नहीं हुई है। कुछ राज्यों में, विशेषकर मद्रास, पश्चिमी बंगाल और बिहार में, कठिनाइयां उपस्थित हुई हैं और दैवी प्रकोप और शरणार्थियों के आगमन ने इन कठिनाइयों को और भी बढ़ा दिया है। गेहूं और दूसरे गल्ले पहुंचाकर और चावल विदेशों से मंगाकर सरकार जो कुछ हो सकता है वह कर रही है जिससे स्थिति बिगड़ने न पाये। हमारी सरकार इस बात के लिये दृढ़ प्रतिज्ञ है कि न सब कठिनाइयों पर विजय पानी चाहिये और उसे अपने उस कार्यक्रम की सफलता पर पूरा भरोसा है जिसके द्वारा यह निश्चय किया गया है कि १९५१ तक भारत खाद्य पदार्थों के सम्बन्ध में स्वावलम्बी हो जायगा।

निर्वासित लोगों को फिर से बसाने के काम में बड़ी प्रगति हुई है। पर तो भी अभी बहुत कुछ करने को बाकी है और बहुतेरे निर्वासित लोग अभी भी बहुत कष्ट और विपत्ति झेल रहे हैं। उत्तर में जब यह बड़ा मसला सुलझने पर आया तो उधर बंगाल, आसाम और त्रिपुरा में बहुत बड़ी संख्या में शरणार्थियों के आगमन ने जो अभी तक जारी है हमारे पहले के लगाये हिसाबों को उलट पुलट कर दिया और इस मसले की जटिलता और गुरुता और भी बढ़ा दी। यह मसला सभी राज्यो के सहयोग से और अखिल भारतीय आधार पर ही सफलता पूर्वक सुलझाया जा सकता है।

इस वर्ष के भारत के व्यापार का सूरतहाल गत वर्ष के मुकाबले में अच्छा देखने में आता है। ३० जून १९५० को समाप्त होने वाले वर्ष को देखने से मालूम होता है कि भारत का निर्यात बढ़ाने और विदेशी मुद्रा प्राप्ति पर ध्यान रखते हुए उसका आयात नियंत्रित करने का जो प्रयत्न हुआ था उसके फलस्वरूप भारत के जमा खाते में विदेशी मुद्रा अधिक है। यह पिछले वर्ष के मुकाबले में जिसे हमने २४७ करोड़ की कमी के साथ समाप्त किया था कहीं अच्छा है। इस विषय में हमारा निर्यात पिछले वर्ष के उन्हीं दिनों के निर्यात के मुकाबले में दुगना हो गया है।

यद्यपि इस अधिवेशन का उद्देश्य अन्तर्राष्ट्रीय स्थिति पर विचार करना ही है पर सरकार सदन के सामन दूसरी ऐसी बातें भी उपस्थित करेगी जिन पर माननीय

सदस्यगण इस छोटे अधिवेशन में सुभीते से विचार कर सकते हैं। आपके सामने भारत सरकार का आय व्यय का अनुपूरक अनुमान पत्र आपकी मंजूरी के लिये रखा जायगा। वे अध्यादेश जो संसद् के स्थगित होने के बाद जारी किये गये हैं नये विधेयकों के रूप में आपके सामने उपस्थित किये जायंगे। कुछ और भी वैधेयिक प्रस्ताव और अन्य ऐसे महत्त्वपूर्ण प्रस्ताव जिनका सार्वजनिक हित से सम्बन्ध है इस अधिवेशन में आपके सामने उपस्थित किये जायंगे। उनमें विशेष महत्त्व के माइंस बिल, कन्टिनजैन्सी फंड बिल, इन्डियन फाइनेंस अमेंडमेंट बिल और एलेक्टोरल बिल हैं।

The President: Members of Parliament, we have met here today earlier than was intended when the last session of Parliament was adjourned, because of the great emergency that has suddenly arisen to confront the world. The shadow of war has descended again upon this earth, and though fighting is still restricted in its scope, fear of its extension to wider areas grips the world.

Since the last session of Parliament, my Government has been reconstituted in accordance with the procedure laid down in our Constitution. On May 5th, 1950, the Prime Minister, Shri Jawaharlal Nehru, resigned his office so that I might take action to appoint a Council of Ministers under the new Constitution. I accepted his resignation and called on him to accept responsibility again as Prime Minister and advise me in regard to the appointment of other Ministers. He agreed to do so and, in accordance with his advice, I have appointed, under Article 75, a Council of Ministers to advise me in the exercise of my functions and be responsible to this House for the good government of India. Most of these Ministers are members of the old Council of Ministers.

My Government are deeply concerned over the present conflict in Korea. India supported the first two resolutions of the Security Council on this subject since, apart from border incidents, the aggression of North Korea had been established by the weight and proven preparedness of its onslaught. The course of events has confirmed this conclusion. It has been India's policy not to submit to aggression, for submission to aggression, in any part of the world, is to invite its repetition in other parts and thus to imperil peace and freedom. While India supported the first two resolutions of the Security Council in regard to the conflict in Korea, she made it clear that she would continue to pursue an independent policy based on the promotion of world peace and determined by her ideals and objectives.

My Government have been conscious of the threat to world peace inherent in a continuation of this conflict and because of the possibility of its extension. It was for this reason that my Prime Minister appealed to Premier Stalin and to the Secretary of State of the United States of America, Mr. Dean Acheson, that the authority and power of these two great countries should be exerted to localise the armed struggle in Korea, and to break the deadlock in the Security Council of the United Nations over the admission of the People's Republic of China, so that the present international tension might be eased and the way opened to a solution of the Korean problem by discussion in the Security Council. This suggestion was not intended to condone aggression or to weaken the authority of the United Nations; it was meant to add to the strength and moral force of the organisation and to facilitate the early termination of a dangerous situation. Had it been acceptable to all concerned, my Government would have actively cooperated in bringing about a settlement through the agency of the United Nations and on the basis of

[The President]

the two resolutions of the Security Council that it has supported.

It is my earnest hope that the Korean conflict will soon be ended and world peace assured through the unremitting efforts of all peace-loving nations. Peace remains the paramount need of mankind and its one hope of survival.

My Prime Minister recently paid visits to the United States of Indonesia, to Malaya and and to the Union of Burma. His visit has strengthened the close and friendly relations which existed between our country and these countries of South-East Asia. The conflict in Korea has made it even more necessary than before that there should be co-operation among the independent countries of Asia for the maintenance of peace and the preservation of their own freedom. I rejoice that the Government and people of Indonesia are strengthening the foundations of their newly-acquired freedom, and that Burma, after long travail and suffering, is overcoming her difficulties.

The Prime Minister of Pakistan was recently in Delhi as our guest. My Prime Minister and he discussed the Kashmir issue with the U.N. Representative, Sir Owen Dixon. These conversations, which lasted five days, enabled the parties to examine fully the principles that ought to govern the arrangements for ascertaining the will of the people of Kashmir and the practical problem of applying these principles. It was natural that, in the course of this examination, new points of view should come to light. These also are being examined and it is proposed that the two Prime Ministers should again meet in Karachi with the U.N. Representative to continue exploration of ways and means to find a just, peaceful and lasting solution of the Kashmir problem.

A previous meeting of the two Prime Ministers in Delhi in April last had led to an agreement, which eased a dangerous situation and brought relief to minority communities. While this Agreement brought about a significant change for the better in the situation and created a more friendly atmosphere, many difficulties persisted and migrations of large numbers of people continued. The two Prime Ministers, during their recent meeting, examined the working of this Agreement with a view to overcoming the difficulties that impede the return of normal conditions and of a sense of security among the minorities. My Government are fully conscious of the need for improvement and of the sad plight of large numbers of people, whom the compulsion of events has forced to migrate from their homes. The Central Ministers of India and Pakistan, responsible for the implementation of the Agreement of April last, will confer with my Prime Minister and later with the Prime Minister of Pakistan. The Chairmen of the Minority Commissions of East Bengal and West Bengal will also be invited to Delhi and Karachi respectively to meet my Prime Minitser and the Prime Minister of Pakistan.

Another problem of far-reaching importance, both to India and Pakistan, is that of evacuee properties. Progress has thus far been slow, but the approach of both Governments to this problem, as recent conversations have indicated, is inspired by a desire to find an early solution.

Hon. Members will recall that, last February, an agreement was reached between the Governments of India, Pakistan and the Union of South Africa to hold, at a later date in the course of this year, a conference for the discussion of the Indian problem in South Africa. This agreement presupposed that nothing would occur between the preliminary conference held in February and the main conference to vitiate the atmosphere for a friendly adjustment. Unfortunately, this expectation has not been fulfilled. The administration of existing oppressive laws, applicable to the Indian community in South Africa, has been tightened and the enact-

ment of the Group Areas Law has reaffirmed and extended the application of the Union Government's policy of segregation, to which the Government of India have consistently and firmly objected over a period of nearly seventy years. My Government, therefore, decided that no useful purpose would be served by their participation in the conference which the Union Government had proposed should be held early this autumn. They feel that the subject must again be raised in the United Nations and have asked for its inclusion in the agenda of the General Assembly of the Organisation, which is due to meet in New York in September.

Hon. Members are aware that the economic situation in the country has been a matter of constant concern to my Government. With a view to formulating a plan for the balanced development of the productive resources of the country and thus ensuring the maximum possible social and economic progress, a Planning Commission has been established, which is applying itself with ability and earnestness to its work. The prevailing crises and complexities in international affairs add greatly to the difficulties of the economic situation. The new threat to world peace, which affects every country, has potentialities of grave import to our economy. The situation calls for constant vigilance and examination of measures likely to assist in holding the price level. The greatest economy has to be practised in all Departments of Governments and restraint in spending exercised by the public.

The food situation continues to be given the highest priority by my Government. The over-all position in regard to it shows considerable improvement. There has been record procurement of wheat in the rabi areas. This, coupled with imports, for which arrangements have already been made, will place an adequate quantity of wheat at our disposal. As regards rice, however, the procurement in certain areas has not been satisfactory. In some States, notably Madras, West Bengal and Bihar, difficulties have arisen and these have been added to by natural disasters and by the influx of large numbers of migrants. Government are taking every step to prevent the development of any serious situation, partly by supplying wheat and millets and partly by importing rice. My Government are determined to overcome all these difficulties and are confident of the success of the programme that has been laid down to make India self-sufficient in regard to food by the end of 1951.

Considerable progress has been made in the rehabilitation of displaced persons. But a great deal remains to be done and large numbers of these refugees are undergoing privation and suffering. As the problem was being brought under control in the North, a large and continuing influx of migrants in Bengal, Assam and Tripura upset previous calculations and added greatly to its complexity and magnitude. This problem can only be handled effectively on an all-India basis and with the co-operation of all States.

The commerce of India, during the past year, gives us a better picture than that of the previous year. As a result of the measures taken to increase India's exports and to regulate imports, with due regard to the availability of foreign exchange, the year ending 30th June 1950 closed with a credit balance in regard to foreign exchange. This is a welcome and striking contrast to the position for the previous year, which closed with a deficit of 247 crores. Our exports during this year have been double those of the corresponding period in the previous year.

Though the main purpose of this session of Parliament is to consider the international situation, Government will place before the House such other matters as is convenient

[The President]

for hon. Members to consider during its brief duration. A supplementary statement of estimated receipts and expenditure of the Government of India will be laid before you for your approval. Some ordinances, which have been issued since Parliament adjourned, will be placed before you in the shape of new Bills. There are other legislative measures and important motions relating to matters of general public interest, which will be brought before you during the course of this session. Of these, the more important are: The Mines Bill, The Contingency Fund Bill, The Indian Finance (Amendment) Bill and the Electoral Bill.

After the President had left the Chamber, copies of his Address in Hindi and English were, as directed by the Speaker, distributed to the Members in the House.